

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:1001

ANSWERED ON:28.11.2011

TOLL TAX POLICY

Dubey Shri Nishikant ;Mahajan Smt. Sumitra;Meghwal Shri Arjun Ram ;Pakkirappa Shri S.;Punia Shri P.L. ;Rajendran Shri C.

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) the details of toll tax policy and the number of toll tax centres on NHs in the country;
- (b) whether any complaints have been received regarding collection of exorbitant toll tax/collection of toll on certain highways even before completion of NHs;
- (c) if so, the details thereof, State-wise/Union Territory-wise including Madhya Pradesh alongwith the rules on the basis of which toll tax is collected before completion of NHs;
- (d) whether toll rates on certain highways have been raised recently and if so, the amount generated through toll collection during the last two years and current year on such highways;
- (e) whether there is any proposal to review the toll tax policy or set up a separate regulatory authority for economical toll tax rates and fair monitoring of toll collection;
- (f) if so, the details thereof alongwith the steps taken by the Government to make commuting on National Highways economical; and
- (g) the details of categories of dignitaries and vehicles which are exempted from paying toll tax?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI JITIN PRASADA)

- (a) Policy on collection of user fee is based on the provisions of National Highways Act, 1956 (48 of 1956) and National Highways Fee (Determination of Rates and Collection) Rules, 2008 as amended. Currently there are 209 fee plazas in NHs with NHAI.
- (b) & (c) Representation from AIMTC has been received. As per the present policy in case of 6 laning projects where four lane facilities is already available, tolling is started immediately even before completion of highways.
- (d) As per the National Highways Fee (Determination of Rates and Collection) Rules, 2008, the fee rates is to be revised every year with effect from 1st April.  
  
Total toll collection from all the sections including BOT and SPV are as under;  
2009-10 - Rs 4062.56 Crores. 2010 – 11 - Rs 5448.86 Crores. 2011 - 12 (upto Oct, 2011) - Rs 3625.47 Crores.
- (e) & (f) Policy decisions on specific toll issues are being taken from time to time depending upon requirements. Presently there is no proposal for a separate regulatory authority.
- (g) The dignitaries and vehicles exempted as per rule 11 of the National Highways Fee (Determination of Rates and Collection) Rules, 2008 as amended is enclosed as Annexure I.